

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

STARRED QUESTION NO:253
ANSWERED ON:13.03.2000
DELAY IN DELIVERING JUDGEMENTS
SAMIK LAHIRI;SULTAN SALAHUDDIN OWAI SI

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether in a large number of cases in various High Courts, the judgements after being reserved are not delivered for a long time;
- (b) whether such delays result in denial of justice; and
- (c) if so, the steps taken/proposed to be taken to ensure that judgements are pronounced within a stipulated period?

Answer

MINISTER FOR LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI)

(a) :Yes. Some cases of delayed judgements have doubtless come to public notice. But delivery of judgement is part of the judicial process. The Government does not maintain information regarding the number of cases where judgements have not been delivered, nor can it effectively and directly intervene to prevent this unfortunate phenomenon.

(b)&(c):The Justice Malimath Committee (1990) had made various recommendations for the pronouncement of reserved judgements within the statutory limit. The recommendations of the said Committee were commended to all the State Governments/ UT Administrations and High Courts for necessary follow up action in December, 1990. These recommendations were reiterated in the meeting of the Chief Ministers and Chief Justices held in December, 1993.

According to information available, the High Courts of Andhra Pradesh, Gujarat, Himachal Pradesh, Madhya Pradesh and Orissa and the State Government of Nagaland have implemented the recommendations of the Malimath Committee relating to the delivery of reserved judgements.